

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

The Pr. District & Sessions Judge,
Jammu/ Samba/Kathua/Udhampur/
Bhaderwah/Kishtwar/Ramban/Reasi/Rajouri/
Poonch/ Srinagar/Baramulla/Anantnag/Pulwama/Shopian/
Budgam/Kulgam/Bandipora/Kupwara/Ganderbal/
Leh/Kargil.

No: 24807-29/infst

Dated: 04-10-2017

Subject: Implementation of resolutions adopted in the Chief
Justices' Conference, 2016. (Infrastructure)

Sir,

Kindly find enclosed a copy of the format annexed hereto regarding the subject cited above. In this regard, I am to request you to furnish the details for the quarter July to September, 2017 as per the format by or before 10th Oct, 2017 positively, for onward transmission to the Secretary General, Supreme Court of India. The said information be furnished to this office on fax numbers 0194-2506639/2506636.

Matter may be treated as most urgent.

Yours faithfully,

Encl: _____

4 (leaves)

(Mohammad Yasin Beigh)
Joint Registrar (Adm)

4/10/17

4/10/17

04-10-2017